

(19)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/85/IB/2018  
PETITION NUMBER : TCP/351/IB/2017  
NAME OF THE PETITIONER(S) : FUJITEC INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : MARG LTD  
UNDER SECTION : 11

S.No.	Name (in Capital)	Represented by	Signature
1)	LILLY FRANCO Jwr Narayan	Jwr Operational Creditor	Lilly
2)	V-J. ARUL RAJ K.S. Gajendra Babu (For Respondent)	Counsel for Respondent for Corporate Debtor Marg	V. Arul Raj

**ORDER**

Counsel for Operational Creditor present. Counsel for Corporate Debtor present.  
Counsel for Operational Creditor stated that out of the claim amount they have received an amount of Rs.20 Lakhs as part of the claim amount and that the parties have been working out for a settlement. Counsel for Respondent submitted that they have paid Rs.42 Lakhs. Both counsels prayed time for submitting the status of settlement talks. At their request, matter is adjourned for filing joint memo of settlement. Put up on 31.08.2018.

-sel-

(S VIJAYARAGHAVAN)  
Member (Technical)

-54-

(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)